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title: Need for strict enforcement of the provisions of RTE Act.

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Madam Speaker thank you for giving me this opportunity.

I wish to draw the kind attention of this august House to a very important matter concerning every household in the country.

Education has become a fundamental right of every Indian child and free and compulsory education has been guaranteed under the Right to Education Act. This historic Act has been brought about during the time of the UPA Government. We are all extremely proud that a democratic country like ours, with a population of over 120 crore, could achieve such a goal. This achievement has been acclaimed the world over.

Unfortunately, education has become a very costly affair and it has become rather impossible for the children from middle class and weaker sections of the society to secure admission in primary schools situated in semi-urban and urban areas. In metropolitan cities like Mumbai, Kolkata, Chennai, Bengaluru and the National Capital of Delhi, only the wealthy and the affluent class can afford to have admission for their children to pre-primary and primary classes.

Hefty capitation fee is the order of the day. The governments are not able to regulate this malaise. I appeal to the Government to give strict instructions to the State Governments to adhere to the stipulations of the Right to Education Act so that at least 25 per cent of the children belonging to vulnerable sections of the society are admitted to the primary classes in urban areas.

Madam, I seek your indulgence in the matter. Thank you.

HON. SPEAKER:

S/Shri Rajeev Satav,

M.B. Rajesh,

P.K. Biju and

Adv. Joice George are allowed to associate with the matter raised by Shri Mullappally Ramchandran.